

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

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O.A. NO: 130/92

199

T.A. NO: -----

DATE OF DECISION 22-4-1992

E.K.Ramakrishnan

Petitioner

Mr.S.P.Saxena

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr.A.I.Bhatkar

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr.M.Y.Priolkar, Member(A )

The Hon'ble Mr.S.F.Razvi, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

mbm\*

MD

*[Signature]*  
(M.Y.PRIOLKAR)

(3)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.130/92

E.K.Ramakrishnan,  
6, "Vaishali",  
Porwal Park,  
Survey No.111/1,  
Yervada, Pune - 411 006.

.. Applicant.

vs.

1. Union of India,  
through  
The Secretary,  
Ministry of Defence, DHQ PO  
South Block,  
New Delhi - 110 011.

2. The Director General of  
Ordnance Services (MGO/OS-SC),  
Army Headquarters,  
New Delhi - 110 010.

3. The Commandant,  
C.A.F.V.D.,  
Kirkee, Pune 411 003.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Shri S.F.Razvi, Member(J)

Appearances:

1. Mr.S.P.Saxena  
Advocate for the  
Applicant.

2. Mr.A.I.Bhatkar  
Advocate for the  
Respondents.

ORAL JUDGMENT:  
(Per M.Y.Priolkar, Member(A))

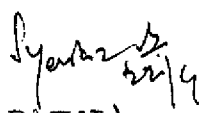
Date: 22-4-1992

The applicant in this case is the  
Technical Foreman Central Arm Fighting Vehicle  
Depot, Kirkee who has the grievance that although  
he has been holding his present post since 1-8-1985  
and still has another ten years of service before  
his superannuation at the age of 58 years he  
does not have any further promotional avenues  
whereas some other employees working in the same  
establishment on equivalent ~~position~~ posts like  
Senior Stores Superintendent have promotional  
avenues to the next higher post of Ordnance Officer  
(Civilian). The applicant is thus seeking a direction  
to the respondents to provide further promotional

avenues to the employees in the cadre of Technical Foreman. It was stated by the learned counsel for the applicant that the applicant had submitted a representation on this subject on 24th April, 1990 which is stated to be still pending before the authorities.

2. Learned counsel for the respondents also confirmed that such an application has been received and is still under consideration.

3. We are of the view, therefore, that this application can be finally disposed of at this stage only by giving a direction to the respondents to take a decision on the pending representation of the applicant within a specified time limit. Accordingly we direct that the competent authority should take a decision on the representations submitted by the applicant on 24th April, 1990 which is stated to be still under consideration of the respondents within a maximum period of four months from the date of receipt of a copy of this order. Needless to say, if the applicant is still aggrieved with the decision as may be taken by the respondents he would be at liberty to approach this Tribunal again in accordance with law. No order as to costs.

  
(S.F. RAZVI)  
Member (J)

  
(M.Y. PRIOLKAR)  
Member (A)